

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 64/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, inter- alia seeking (i) reimbursement of SRLDC Fees and Charges(ii) consideration of SHR corresponding to the normative boiler efficiency applicable for sub-bituminous coal instead of bituminous coal; and (i) reimbursement of additional expenditure incurred on account of change in law events, viz., GST on imported coal handling charges and in-land transportation charges in terms of the PPA dated 19.12.2013 executed inter-se the parties.

Petitioner : Moxie Power Generation Limited (MPGL).

Respondent : Tamil Nadu Power Distribution Corporation Limited (TNPDC).

Date of Hearing : **18.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, MPGL
Shri Lakshyjit Singh Bagdwal, Advocate, MPGL
Shri Harshit Singh, Advocate, MPGL
Shri Indrayudh Chowdhury, Advocate, MPGL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking (i) reimbursement of the Southern Regional Load Despatch Centre Fees and Charges, paid by the Petitioner, from the Respondent in terms of the PPA dated 19.12.2013 for the period commencing from December 2014 onwards, along with interest, (ii) declaration vis-à-vis consideration of SHR corresponding to the normative boiler efficiency applicable for sub-bituminous coal instead of bituminous coal since, even though being an imported coal based plant, its boiler is designed for subbituminous coal and accordingly, the boiler efficiency applicable for sub-bituminous coal shall be applicable for computation of SHR norms for working out change in law compensation allowed by this Commission vide order dated 31.5.2021 in Petition No. 351/MP/2018, and (iii) reimbursement of the additional expenditure incurred on account of change in law event, allowed by this commission vide order dated 31.5.2021 in Petition No. 351/MP/2018, towards GST levied on imported coal handling charges and inland transportation charges in terms of Article 10 of the aforesaid PPA.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit. Issue notice to the Respondent, subject to just exceptions.



(b) The Respondent is to file their reply within six weeks, with a copy to the Petitioner, who may file its rejoinder within five weeks thereafter.

3. The matter will be listed for hearing on **19.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)